

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
CORONATION INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Coronation Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	1 st October 1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL1997PTC089974
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. Office- JSBA house, 1250 Ground Floor, Dr. Mukherjee Nagar, G.T.B. Nagar, North West Delhi, Delhi, India- 110009
6.	Insolvency commencement date in respect of corporate debtor	17 th September 2025 (order received on 19 th September 2025)
7.	Estimated date of closure of insolvency resolution process	16 th March 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manish Agarwal IBBI Reg. No- IBBI/IPA-002/IP-N00223/2017-18/10904
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 307, Prakash Deep building, Tolstoy Marg, Connaught Place, new Delhi- 110001 Email- vrregisteredvaluer@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 307, Prakash Deep building, Tolstoy Marg, Connaught Place, new Delhi- 110001 Email- cirp.coronationinfra@gmail.com
11.	Last date for submission of claims	3 rd October 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Process Email Id: cirp.coronationinfra@gmail.com Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Coronation Infrastructure Private Limited on 17th September 2025**.

The creditors of **Coronation Infrastructure Private Limited**, are hereby called upon to submit their claims with proof on or before **3rd October 2025** to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class [specify class] in Form CA.

- **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.



Date: 21.09.2025

Place: New Delhi

Manish Agarwal
Appointed as interim Resolution professional
In the matter of M/s. Coronation Infrastructure Private Limited
IBBI Reg. No- IBBI/IPA-002/IP-N00223/2017-18/10904
AFA Valid up to 30th June 2026
Email: cirp.coronationinfra@gmail.com

UTTAR PRADESH GRAMIN BANK Head Office: 2nd & 3rd Floor, NBCC Commercial Complex, Vardaan Khand, Gomti Nagar Extension, Lucknow-226010. REGIONAL OFFICE: MUZAFFARNAGAR

POSSESSION NOTICE (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorised officer of the Uttar Pradesh Gramin Bank (erstwhile Prathama UP Gramin Bank) under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Uttar Pradesh Gramin Bank (erstwhile Prathama UP Gramin Bank) for the amounts and interest thereon. The borrowers attentions is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured asset. Details of property where possession had been taken is as follows:

Sr. No.	Name of the Borrower/ Guarantor/ Mortgage/ Branch Name	Description of Immovable Property	Outstanding Amount as per Notice
1	Shri Tejpal Singh & Shri Vikas Kumar (Borrowers) Branch: Gandhi Colony, Muzaffarnagar	All that part and parcel of the property consisting of Plot (Now House), Mohalla Janakpuri, Pargana, Tehsil & District: Muzaffarnagar; Area 63.07 sqmt. Bounded As below: On the North by: Property of Ram Singh On the South by: Property of Haji Wali On the East by: Rasta about 7 feet wide On the West by: House of Chandrabhan	Rs. 7,35,538.60/- as on 30.04.2025 + Int. & other charges Date of Demand Notice: 22.05.2025 Date of Possession: 16.09.2025

Date: 21.09.2025 Place: Muzaffarnagar Authorized Officer: Uttar Pradesh Gramin Bank

इंडियन बैंक Indian Bank (An Government of India Undertaking)

अलाहाबाद ALLAHABAD

STRESSED ASSET MANAGEMENT BRANCH, 1st Floor, Main Branch Bldg., Hazratganj, Lucknow-226001, Ph. 0522-2288988

APPENDIX-IV A* (See Proviso to rule 8 (6))
Sale Notice for sale of Immovable Properties
E-Auction Sale Notice for Sale of Immovable Assets Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described Immovable properties mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Indian Bank, SAM Branch Lucknow, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is basis" on 27.10.2025 for recovery of ₹ 1,70,59,980.00 (Rs. One Crore Seventy Lac Fifty Nine Thousand Nine Hundred Eighty only) as on 18.09.2025 with further interest, costs, other charges and expenses thereon due to the Indian Bank, SAM Branch Lucknow, (UP) Secured Creditor, from:-

- M/s Rahul Enterprises & Co. (Partnership Firm) Add 1. R/o : 22/32 Jail Garden Road, Krantipuri Raebareilly, Add: 2. B 13/35 Krantipuri Colony Jail Garden Road Raebareilly 229001, Add 3. Flat No. - A-42/03, Sulabh Awas, Gomti Nagar, Lucknow, U.P.-226010
- Mrs. Madhu Mishra W/o Mr. Anil Kumar Mishra (Partner/Guarantor), Address: 22/32, Jail Garden Road, Krantipuri Raebareilly, U.P.-229001
- M. Rajesh Dwivedi S/o Mr. Narad Muni Dwivedi (Partner/ Guarantor), Address : 240, Jattepur Uttari, near Kali Mandir Gorakhpur, U.P. 273015
- Mrs. Danyanti Devi W/o Mr. Narad Muni Dwivedi (Partner/Mortgagor/ Guarantor), Address : 240, Jattepur Uttari, near Kali Mandir Gorakhpur, U.P. 273015

The specific details of the properties intended to be brought to sale through e-auction mode are enumerated below:

Detailed description of the Property:-
Land and Building of House No C120/240 at Gata No. 450, Village- Jatepur (North), Tappa- Kasba, Pargana- Haveli, Sadar, Tehsil and District-Gorakhpur, Area: 217.00 Sq. Mt. Owner: Mrs. Danyanti Devi W/o Narad Muni Dwivedi, Boundaries: East: Govt. Road, West: House of Vanshraj, North: Road, South: Road then Part land of Shanti Devi.
CERSAI: Asset ID - 200358623369, Security ID - 400233585865

QR CODE

Bank Website	E-Auction Website	Document (Sale notice image)	Property Location	Video of Property	Photos of Property
www.indianbank.in					

Contact Person: 1. Shri Ashish Jindal, Contact No: 8397913078

Encumbrance on property	Not Known
Reserve Price	₹ 1,05,00,000.00
EMD Amount	₹ 10,50,000.00
Bid incremental Amount	₹ 50,000/-
Date and time of e-auction	Date 27.10.2025 Time 10:00AM to 04:00PM
Property ID No.	IDIB6423202449

Bidders are advised to visit the website (BAANKNET.com) of our e auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance Please call 8291220220. For Registration status and for EMD status please email to support.BAANKNET@psballiance.com. For property details and photograph of the property and auction terms and conditions please visit: BAANKNET.com and for clarifications related to this portal, please contact PSB Alliance Pvt. Ltd. Contact No. 8291220220.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with BAANKNET.com

Date: 18.09.2025, Place: Lucknow Authorized Officer

MAX HEIGHTS INFRASTRUCTURE LIMITED
Regd. Office: 5D-65, PITAMPURA, NEW DELHI-110034
CIN: L67120DL1991PLC179487
E-Mail Id: cs@maxheights.com Ph. No.: 011-27314646, 27312522

NOTICE OF ANNOUNCEMENT OF RESULT OF E-VOTING/ REMOTE E-VOTING AT THE FORTY FOURTH (44TH) ANNUAL GENERAL MEETING OF THE COMPANY

In terms of Sections 96, 108 and other applicable provisions of the Companies Act, 2013, as amended, read together with the Companies (Management and Administration) Rules, 2014 and in compliance with applicable Regulations of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended from time to time, approval of the members was sought by means of E-Voting/Remote E-Voting. The Company had provided E-Voting as well as Remote E-Voting facility to the members to cast their votes on Ordinary/Special Resolutions, proposed in Notice of Forty Fourth (44th) Annual General Meeting dated 12th August, 2025.

The Board had appointed Mr. Devender Singh, Proprietor at M/s Devender Singh & Associates, a peer reviewed Practising Company Secretary Firm as the Scrutinizer for conducting the E-Voting/ Remote E-Voting Process. The Scrutinizer has carried out the scrutiny of all the electronic votes received up to the last date of receipt i.e. Thursday, 18th September, 2025 till 5:00 P.M. and also the E-Voting done at the AGM and has submitted his report on Friday, 19th September, 2025 to the Board of Directors of the Company.

Based on the Scrutinizer's Report dated Friday, 19th September, 2025, the Board has declared the result as under:

S. No.	Particulars of the Resolutions	% of Total Valid Votes cast in favour of the Resolutions
1	ORDINARY RESOLUTION FOR ADOPTION OF FINANCIAL STATEMENTS AND REPORTS OF THE BOARD OF DIRECTORS AND AUDITORS	99.99%
2	ORDINARY RESOLUTION FOR APPOINTMENT OF MR. NAVEEN NARANG (DIN: 00095708) AS THE DIRECTOR LIABLE TO RETIRE BY ROTATION	99.99%
3	SPECIAL RESOLUTION FOR ADOPTION OF NEW SET OF MEMORANDUM OF ASSOCIATION OF COMPANY PURSUANT TO THE COMPANIES ACT, 2013	99.99%
4	SPECIAL RESOLUTION FOR ADOPTION OF NEW SET OF ARTICLE OF ASSOCIATION OF COMPANY PURSUANT TO THE COMPANIES ACT, 2013	99.99%
5	SPECIAL RESOLUTION FOR RE-APPOINTMENT OF MR. SOURAV (DIN: 09008128) AS AN INDEPENDENT DIRECTOR OF THE COMPANY FOR SECOND TERM OF 5 (FIVE) YEARS	99.99%
6	SPECIAL RESOLUTION FOR FIXATION OF REMUNERATION OF MR. NAVEEN NARANG (DIN: 00095708) AS MANAGING DIRECTOR OF THE COMPANY	99.40%
7	ORDINARY RESOLUTION FOR APPOINTMENT OF SECRETARIAL AUDITOR OF THE COMPANY	99.99%

Based on the above report of the Scrutinizer, the resolution as set out in the Notice of 44th AGM of the Company dated 12th August, 2025 are deemed to have been duly approved by the members with requisite majority on Friday, 19th September, 2025.

The Results along with Scrutinizer's Report are available at the registered office of the Company. The same are also hosted on the Company's Website <https://www.maxheights.com>, on the website of Skyline Financial Services Private Limited, Registrar and Share Transfer Agent of the Company: <https://www.skylineira.com> and are also available on the website of BSE Limited: <https://www.bseindia.com>

By the Order of the Board of Directors
For Max Heights Infrastructure Limited
Sd/-
Sonali Mathur
Company Secretary & Compliance Officer
Membership No. A62205

Place: New Delhi Date: 19.09.2025

Classifieds

PERSONAL

I, Ashu Arora, W/o Sachin Chauhan, R/o-28, Dayanand Vihar, Shakarpur, Delhi-110092, have changed my name to Ashu Chauhan.
0400813084-8

I, RAJEEV KUMAR, S/O-BALDEV RAI, R/O-HOUSE NO.80, BANK ENCLAVE, LAXMI-NAGAR, DELHI-110092, HAVE CHANGED MY NAME TO RAJEEV KUMAR DHAWAN Changed My-Father Name BALDEV RAI DHAWAN, My Spouse Name Old SEEMA, Changed My Spouse Name SEEMA DHAWAN.
0400813084-9

I, Sukhdev (father of Prince) s/o Bhajan Singh r/o E-41, 25 sq. yards, Raghubir Nagar, Delhi-110027 has changed my name to SUKHA SINGH.
0400813002-1

BUSINESS OFFERS

genuine-reliable buyers of import products - all range of industrial electrical-hardware, CNC machines, heavy industrial machines, industrial valve-chemical, spectacles, roofing sheets, all range of consumer-kitchenware products, bulk buyers with sound financial background welcome contact-987989867-7990208533
050274739-1

LOST & FOUND

We, Mahesh Kumar Sharma & Kusum Sharma owner of residential house no-337, G.M.P. single storey having area 69 sq. mtrs. Situated in block-3H, sec-3, Nehru Nagar Ghaziabad U.P. The original allotment letter dated-15.01.1982 & possession intimation dated-22.03.1982 have been lost somewhere (E-FIR LR No:-20250000693081) has been lodged). In case any party found the above mentioned documents kindly return on the above said address. Any use of these 2 documents will be considered as illegal & unlawful.

PUBLIC NOTICE

My client Anu Gupta & Arun Vijay Varshney having housing loan from LIC HFL, Asst Adl Road New Delhi to Purchase the First Floor (Back Side) without roof rights, area measuring 130 sq. yd. of Property No. 43 situated at South Annapurna Extension, Village Khureji Khas, Shahdara Delhi from Mr. Joginder Kumar Dux, Mr. Mammet Singh, Mr. Vijay Kumar & Mr. Kishan Kumar as per Document Nos. 11356/10920 in their favour. After the death of Late Mr. Mahavir Prasad his legal heir Mr. Anu Gupta thru her son Mr. Das Parikh S/O DAS JAGRIT SINGH and his wife namely SHOBHA W/O DAS PARILAD because of their legal activities, he/she also declared them from all of his movable and immovable properties. If any person make any transaction or have any relation with them, he/she will do it at his/her own responsibility, my client shall not responsible for act of his son and daughter in law.
Sd/-
PUSKAR RAJ
Advocate
Ch.No.E-613, Karkardooma Court, Delhi-32

केनरा बैंक Canara Bank Regional Office-1, 71, M G Road, Agra

POSSESSION NOTICE (FOR MOVABLE/IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorised Officer of the Canara Bank under the Securitisation Act and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon the borrower/guarantor to repay the amount mentioned in the notice along with interest & expenses within 60 days from the date of receipt of the said notices.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 & 9 of the said Rules. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Borrowers/ Guarantors	Description of Properties	Demand Notice Date	Possession Date	Amount Due (Rs.)
Branch: Kacherighat, Agra				
Borrower- M/s. Shri Ram Trading Company, Prop- Shri Jayveer Singh S/o Shri Thakur Dass, Smt. Kiran Devi W/o Shri Jayveer Singh	1. Residential House Property bearing on Kharsa No. 121 situated at Gopal Vihar, Mauza Semri, Tehsil and District Agra, Area- 83.32 sq mtr., in the name of Smt. Kiran Devi W/o Shri Jayveer Singh, Bounded as: East: House of Ram Dulari, West: House of Sanjay, North: Rasta 10' Wide, South: Field of Gopal Singh 2. Plot bearing on Kharsa No. 121 situated at Gopal Vihar, Mauza Semri, Tehsil and District Agra, Area- 83.61 Sq mtr., in the name of Smt. Kiran Devi W/o Shri Jayveer Singh, Bounded as: East: Property of Muni Devi, West: Rasta 12' Wide, North: Plot of Sunil, South: Rasta 10' Wide	11.06.2025	18.09.2025	24,78,645.75 + interest & Other expenses
Branch: Raja Ki Mandi, Agra				
Borrower- M/s Flex Footwear Through its Proprietor: Shri Merajuddin S/o Shri Shahabuddin, Shri Merajuddin S/o Shri Shahabuddin	EMT of Residential cum Commercial Building property situated at Plot No. 08, in part of Kharsa No. 30 of village Abhaypura, Tehsil and District Agra, Area- 167.22 Sq mtr., in the name of Shri Merajuddin S/o Shri Shahabuddin, Shri Suhail Ahmed S/o Shri Shahabuddin, Bounded as: East: House of Raj Kumar Devi, West: Owner's Property Then Other's Property, North: Other's Property, South: Rasta 9.00m Wide & Exit	26.06.2025	18.09.2025	23,50,918.93 + interest & Other expenses

Date: 21-09-2025 Authorized Officer

केनरा बैंक Canara Bank Regional Office 1 : 71, Nehru Nagar, M. G. Road, Agra

E-AUCTION NOTICE

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive / Symbolic / Physical possession of which has been taken by the Authorised Officer of Canara Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" for the recovery of dues to the Bank, as per Demand Notice under Section 13(2) & further interest thereon, charges and costs due to the Canara Bank, as detailed in the table below.

Name & Address of Borrowers & Guarantors	Amount due as per notice (Rs.)	Description of Properties	Type of Possession	Reserve Price (Rs.)
Branch: Agra Cantt 2, Agra				
Borrower- 1. Smt Praveesh Garg W/o Shri Rajendra Prasad Garg, 2. Shri Vishal Agarwal, Add. of both- H. No. 1745 Sector 4 Avas Vikas Colony Sikandra, Agra, 3. Shri Arun Bhardwaj, Add - H. No. 39 Sector 11 Avas Vikas Colony Sikandra, Agra	20,31,944.56 as on 31.08.2025 + int & Other Exp. thereon	Residential House No. 491, Sector 11, Pandit Deen Dayal Upadhyay Puram, Sikandra Yojana, Agra, Area- 44.98 sq mtr., in the name of Smt. Praveesh Garg W/o Shri Rajendra Prasad Garg, Bounded as: East: House No 490 (Part), West: Others Property, North: House No. 458, South: House No 492 (Part)	Symbolic	25,71,000/- 2,57,100/-
Branch: Dehitora, Agra				
Borrower- 1. M/s Anil Bakery House Prop- Shri Anil Singh S/o Shri Rajendra Singh, Add- Panwari, Runakta, Agra 2. Shri Anil Singh S/o Shri Rajendra Singh, Add- 177, Panwari, Kirawali, Agra, 3. Smt. Maya Devi W/o Shri Rajendra Singh, Add- Village Panwari, Kirawali, Agra	15,77,139.85 as on 31.08.2025 + int & Other Exp. thereon	House In The Portion of Abadi Land of Kharsa No. 667, 668 Village Panwari, Teh Kiraoli, Agra, Area- 110.55 Sq mtr., in the name of Smt Maya Devi W/o Shri Rajendra Singh, Bounded as: East- Property of Guddu, West- Property of Radhey Shyam, North- Road Less than 9m, South- Other House of Maya Devi	Symbolic	22,74,000/- 2,27,400/-
Borrower- 1. M/s Prachi Construction, Prop- Shri Amar Singh, 2. Shri Amar Singh S/o Shri Ranveer Singh, Add- Ghoghli Dehitora, Sikandra, Agra, Add. of both- 8 Laxmanpuri Mata Mandir, Dehitora, Sikandra, Agra	31,67,613.11 as on 31.08.2025 + int & Other Exp. thereon	EMT Of Commercial Property, Shop No 3, Ground Floor, Goverdhan Market, Mauza Kalwan, Tehsil and District Agra, Area- 23.61 Sq mtr., in the name of Shri Amar Singh S/o Shri Ranveer Singh, Bounded as: East: Other's Property, West: 100' Flats Rasta, North: Shop No. 2, South: Shop No. 4	Symbolic	26,44,000/- 2,64,400/-

Date & Time of e-auction : 28.10.2025 from 11.30 AM to 12.30 PM (With extension of 5 min. duration each till the conclusion of sale)

EMD amount is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (baanknet) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan before 27.10.2025.

Note: 1. No interest will be claimed on the bid/subsequent amount. 2. Authorised officer is entitled to cancel the bid at any stage without assigning any reason whatsoever. 3. All charges for conveyance, stamp duty/GST registration charges etc., as applicable shall be borne by the successful bidder only.

For details terms and conditions of the sale and participating in E Auction, please go through the website <https://baanknet.com> or Canara Bank's Website or may contact Recovery Section Agra Regional Office 1, Canara Bank (Mob. 9389402885 e-mail id: recroagra@canarabank.com) OR to the service provider M/S PSB Alliance Ltd (baanknet) contact details a). Karan Modi (7016716557, karand@procure247.com) b). Vasu Patel (9510974587, vasu.patel@procure247.com)

Place : Agra Date : 21-09-2025

Authorized Officer

Can Fin Homes Ltd. Branch Address: B-3,UGF, Deekay Tower,Vibhuti Khand, Gomti Nagar, Lucknow-226010
E-mail id: lucknow@canfinhomes.com, contact No. 0522-4065123/ 7625079125

DEMAND-NOTICE
Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules)

Whereas the undersigned being the Authorised Officer of Can Fin Homes Ltd., under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers / guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.

The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers. Hence the Company by way of abundant caution is effecting this publication of the demand notice (as per the provisions of Rule 3 (1)). The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers, as per the said Act.

As security for due repayment of the loan, the following assets have been mortgaged to the Company by the respective parties as detailed below.

Sr. No.	Name of Borrowers/ Guarantors with address	Amount claimed as per Demand Notice	Description of the Secured Asset	Date of NPA
1.	1. Satish Kumar Singh (Borrower) 2. Mrs Kiran Singh (Co-Borrower) 3. Raghupati Singh (Gaurantor), SS-184 Sctor-H LDA Colony kanpur Road Lucknow-226012	Rs. 9,08,765/- (Nine Lakhs Eight Thousand Seven Hundred Sixty Five Only) As on 03.09.2025	Property Situated At House On 55/1/K/O, M/5/12 (Part of old No. 55/1K/343K/6) Mohalla Madhuban Nagar, Distt.-Lucknow-226005. Boundaries:- North: 8 Ft wide Road, South: House of late Laxmi Shanker, East: House of Ram Sevak, West:House of Virendra Kumar Srivastava	29.08.2025
2.	1. Mrs. Geeta Singh (Applicant) 2. Mr. Chandra Pratap Singh (Co-Applicant) 3. Dharmendra Pratap Singh (Gaurantor) Add-P.O. Chandrawal, Lucknow Vill-Natkur Bijnor Road	Rs. 13,44,705.00 (Thirteen Lakhs Four Thousand Seven Hundred Five Only) As on 03.09.2025	Property Situated At House on kharsa no-1574, Vill. Natkur, Pargana-Bijnor, Tehsil & Distt. Lucknow-226002. Boundaries:- North: Others Plot, South: 19'-0" Wide Road, East: Others Plot, West: H20'-0" Wide road	29.08.2025

* Payable with further interest at contractual rates as agreed from the date mentioned above till date of payment. You are hereby called upon to pay the above said amount with contracted rate of interest thereon within 60 days from the date of publication of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to provisions of Section 13 (8) of the Act, in respect of time available to them to redeem the secured assets.

Sd/-
Authorized Officer,
Can Fin Homes Ltd.

Place: Lucknow
Date: 20.09.2025

DMI HOUSING FINANCE PRIVATE LIMITED
Express Building, 3rd Floor, 9-10, Bahadur Shah Zafar Marg, New Delhi - 110002 Tel.: +91-11-41204444, Fax: +91-1141204000, Email: rahul.gupta@dmihousingfinance.in www.dmihousingfinance.in

E - AUCTION SALE NOTICE THROUGH PRIVATE TREATY (under SARFAESI Act)

E-Auction Sale Notice for Sale of Immovable Secured Assets under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular, by the Authorized Officer, as mentioned below, that the PHYSICAL POSSESSION of the under mentioned properties mortgaged to DMI HOUSING FINANCE PRIVATE LIMITED (Secured Creditor) had already been taken over under provisions of section 13 (4) of the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 on 14th November 2024 Whereas the Secured Creditor acting through its Authorized Officer, in exercise of its powers under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI), will put the below mentioned property to E-Auction for recovery of under mentioned dues and further interest, charges and costs etc. The properties are being sold on "AS IS WHERE IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities.

Inspection Date & Time: 04/10/2025 at 11:00 AM to 03:00 PM Date & Time of e-Auction: 10/10/2025 at 11:00 AM to 01:00 PM
Last Date of Submission of Bid/EMD: 07/10/2025 at 04:00 PM

Name of Borrower	Outstanding Amount	Details of Secured Assets	Rs.
Late. Sunil Kumar S/o Late. Arjun Lal (being Deceased) Through it's Legal Representative / Legal Heir Sunita Kumari W/o Late. Sunil Kumar Sunita Kumari W/o Late. Sunil Kumar (Co-Borrower)	In Loan Account No. HFC0000234865 and vide Application No. G5908933 it's Legal Representative / Legal Heir Sunita Kumari W/o Late. Sunil Kumar (Co-Borrower) Three Lakh Two Thousand Eight Hundred and Forty-Nine Only) as on 18th Dec 2023	*Awasiya Flat No. UG 01, L.I.G. Upper Ground Floor Right Hand Side, Awasiya Plot No. 9, Situated At Kharsa No. 1302, Awasiya Colony, P.N. Vihar, Hadbast Gram, Loni (out Of Chakbandi), Pargana & Tehsil Loni, Distt. Ghaziabad, Uttar Pradesh 201102	4,50,000/- 45,000/-

Terms & Conditions:

- Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
- To the best of knowledge and information of the Authorized Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on auction and claims/rights/dues affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/rights/dues/outstanding statutory dues/taxes etc.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property put on auction will be permitted to interested bidders at sites as mentioned against each property description.
- The assets will not be sold below the Reserve Price. The Authorized Officer is not bound to accept the highest offer, and the Authorized Officer has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-Auction without assigning any reason therefor.
- The EMD of successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded within 7 working days from the date of auction. The EMD shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, immediately i.e. on the same day or not later than next working day and the balance 75% of the sale price within 15 days from the date of confirmation of sale or such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer.
- The interested parties may contact the Authorized Officer for further details/clarifications and for submitting their application. The details of the Authorized Officer are as follows: Mr. Rahul Gupta Singh, Mobile No: 9211114330 & e-mail ID: rahul.gupta@dmihousingfinance.in
- The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties, society dues in respect of purchase of the property.
- The aforesaid Borrower/s/ Co-borrower's attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets mentioned hereinabove by tendering the above mentioned outstanding dues together with all costs, charges and expenses incurred by the bank before the sale of secured asset within 15 days from the date of this notice failing which the assets will be sold as per terms and conditions mentioned above.

Sd/- (Authorized Officer)
DMI Housing Finance Private Limited

Place: Ghaziabad, UP Date: 20th September 2025

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Entities) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CORONATION INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Coronation Infrastructure Private Limited
2. Date of incorporation of corporate debtor	1 st October 1997
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL1997PTC089974
5. Address of the registered office and principal office (if any) of corporate debtor	Reg. Office- JSBA house, 1250 Ground Floor, Dr. Mukherjee Nagar, G. T.B. Nagar, North West Delhi, India- 110009
6. Insolvency commencement date in respect of corporate debtor	17 th September 2025 (order received on 19 th September 2025)
7. Estimated date of closure of insolvency resolution process	16 th March 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manish Agarwal (IBBI Reg. No- IBB/PA-02/2P-NO0223/2017-18/10904)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Add: 307, Prakash Deep building, Tolstoy Marg, Connaught Place, New Delhi- 110001 Email- vntregisteredvaluer@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: 307, Prakash Deep building, Tolstoy Marg, Connaught Place, New Delhi- 110001 Email- cirp.coronationinfra@gmail.com
11. Last date for submission of claims	3 rd October 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Process Email Id: cirp.coronationinfra@gmail.com Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Coronation Infrastructure Private Limited on 17th September 2025.

The creditors of Coronation Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 3rd October 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No. 13 to act as Authorised representative of the class (specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manish Agarwal
Appointed as Interim Resolution professional
in the matter of M/s. Coronation Infrastructure Private Limited
IBBI Reg. No- IBB/PA-02/2P-NO0223/2017-18/10904
AFC Valid up to 30th June 2026
Email: cirp.coronationinfra@gmail.com

Date: 21.09.2025
Place: New Delhi

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